GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

STARRED QUESTION NO.425

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

RAJYA AND ZILA SAINIK BOARDS

*425. SHRI NARANBHAI KACHHADIYA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the role and responsibilities of the Rajya and Zila Sainik Boards;
- (b) whether the Government has assessed the performance of the said Boards and if so, the details and the outcome thereof;
- (c) whether basic amenities including housing and manpower are deficient in such Boards and if so, the reasons therefor and the corrective measures taken by the Government thereon;
- (d) whether cases of corruption / irregularities in said Boards have been reported during the last three years; and
- (e) if so, the details thereof and the action taken by the Government thereon?

A N S W E R

MINISTER OF DEFENCE

j{kk ea=h

(SHRI MANOHAR PARRIKAR)

¼Jh euksgj ijhZdj½

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 425 FOR ANSWER ON 16.12.2016

The Kendriya Sainik Board (KSB) Secretariat, an attached office under the administrative control of Department of Ex-Servicemen Welfare, Ministry of Defence, is the Apex Body of Government of India responsible for implementing the Central Government policies for welfare and rehabilitation of the war deceased/disabled, retired service personnel and their dependents. These welfare schemes are implemented through Rajya Sainik Boards (RSBs) located in State capitals and Zila Sainik Boards (ZSBs) located at district level, which are under the administrative control of respective State Governments/Union Territory Administrations. The detailed roles and responsibilities of the Rajya and Zila Sainik Boards are at Annexure.

Secretary, Kendriya Sainik Board carries out annual inspection of the Rajya Sainik Boards to evaluate their functional efficiency and effectiveness with particular reference to the implementation of the policies on welfare and resettlement of ESM and their dependents. The RSBs/ZSBs are mandated to submit periodical reports relating to the facilities/logistics provided to the RSBs/ZSBs and the items of work undertaken by them and deficiency, if any. No significant deficiencies except unfilled vacancies have been reported.

No reports have been received regarding deficiencies on account of housing of RSBs/ZSBs. Deficiencies of manpower in the RSBs and ZSBs have been reported. Against 783 sanctioned posts in RSBs across all States/UTs, 608 are filled and against 4134 sanctioned posts in ZSBs 2941 are filled. The State Governments / UT Administrations are requested at the level of Hon'ble Raksha Mantri to expedite the filling up of these posts. Secretary, KSB also flags these issues during the annual meetings of the RSBs.

Representations/complaints regarding irregularities in matters of appointment to the various posts in RSBs/ZSBs and financial matters have been reported to be received in KSB Secretariat during the last three years. The same were forwarded to the concerned State Governments for appropriate action by KSB Secretariat as the RSBs/ZSBs are under the administrative control of the State Governments.

ANNEXURE REFERRED IN THE REPLY GIVEN IN THE STATEMENT IN PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 425 FOR ANSWER ON 16.12.2016

Role and Responsibilities of Rajya and ZilaSainik Boards

The Departments of Sainik Welfare / RajyaSainik Boards in the States/UTs exercises general control and supervision over the Zila Sainik Boards, which are entrusted mainly with the following roles / responsibilities:

- (a) Settlement of financial problems such as pension and other retirement/release benefits/dues to Ex-Servicemen and grants and assistance in kind to Ex-Servicemen beneficiaries and dependents from the Central/State Governments or other Organisations such as the Indian Red Cross Society etc.
- (b) Maintaining close liaison with the Pension Disbursing authorities/agencies in the District to ensure prompt and correct payment of pension and reliefs to Ex-Servicemen pensioners or their dependents.
- (c) Assist families of serving personnel staying separately during their absence away on duty.
- (d) Promote and maintain welfare measures in the District such as Rest House for Ex-Servicemen, old age pensioners' homes, vocational and other training facilities and hostel for children of serving defence personnel and Ex-Servicemen.
- (e) To maintain close and effective liaison for purpose of resettlement through employment of Ex-Servicemen with local Central/State/private industrial organisations, local employment exchange, District Industries/Block Development Offices:
- (f) Provide all resettlement assistance to war widows, dependents and war disabled as well as to those who died/disabled while in service due to attributable reasons.

- (g) Organize Armed Forces Flag Day under aegis of the President ZSB (District Collector) and Flag Day collections and any other authorized fund raising measures in the district.
- (h) Organize rallies/reunion of Ex-Servicemen. Organize welfare meetings with President ZSB to resolve problems of Ex-Servicemen and widows, preferably once each month on a fixed day.
- (i) Explore avenues for providing educational and vocational training facilities for Ex-Servicemen and their dependents to enable them to seek employment or set up self-employment venture.

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEFENCE RESEARCH & DEVELOPMENT ORGANISATION LOK SABHA

STARRED QUESTION NO.428

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

CONTRIBUTION OF DRDO

*428. DR. MANOJ RAJORIA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the details of contribution made by the Defence Research and Development Organization (DRDO) for the development and upgradation of defence equipment in the country;
- (b) the total expenditure incurred by DRDO for various defence projects during the last three years and the current year;
- (c) whether there are adequate number of scientists and other employees in DRDO and if so, the details thereof and if not, the reasons therefor and the corrective measures taken in this regard; and
- (d) whether the Government proposes to set up any commission to suggest measures to improve functioning of DRDO and if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE

j{kk ea=h

(SHRI MANOHAR PARRIKAR)

¼Jh euksgj ijhZdj½

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 428 FOR ANSWER ON 16.12.2016

- (a) Defence Research and Development Organisation (DRDO), an R&D wing of Ministry of Defence, is primarily involved in design and development of strategic, complex and security sensitive systems in the fields of missiles, unmanned aerial vehicles, radars, electronic warfare systems, sonars, combat vehicles, combat aircraft, sensors, etc for the Armed Forces as per their specific Qualitative Requirements. Over the past five decades, DRDO has developed / upgraded a number of systems / products / technologies, a large number of which have already been productionised. Value of systems/products/technologies developed / upgraded by DRDO and inducted into the Services or in the process of induction stands over Rs 2.50 lakh Cr. This figure does not include Strategic Systems.
- (b) Total expenditure incurred by the DRDO on various projects during the last three years and current year are given below:-

	Expenditure
Year	(Rs. in Crore)
2013-14	3568.53
2014-15	3936.78
2015-16	4418.60
2016-17 (Till 30 Nov 2016)	2588.57

(c) The present manpower strength of DRDO is based on authorised strength sanctioned by the Government. Being a Mission Mode Organisation, DRDO follows a dynamic system of manpower planning. Authorised Regular Establishment (RE) is reviewed periodically to meet the contingent requirements on account of workload and new projects undertaken by the laboratories of DRDO. The Organisation optimally utilizes manpower through dynamic manpower management system. Present strength of DRDO manpower in various cadres is

shown in the following Table:

Cadre	Strength
Defence Research and Development Service (DRDS)	7427
Defence Research and Technical Cadre (DRTC)	9220
Administration Cadre	2936
Allied Cadre	2880
Service Officers	327
Other Service Personnel	1617
Total	24407

(d) At present, there is no proposal to setup any Commission to suggest measures to improve functioning of DRDO.

STARRED QUESTION NO.429
TO BE ANSWERED ON THE 16TH DECEMBER, 2016

LANDING CRAFT UTILITY

*429. SHRI J.J.T. NATTERJEE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether Indian Navy has adequate fleet of ship for present and future use and if so, the details thereof;
- (b) whether the Government has recently launched the country seventh Landing Craft Utility (LCU) and if so, the details thereof along with its salient features; and
- (c) whether the ship is of indigenous technology and can be deployed for multirole activities and if so, the details thereof?

A N S W E R

MINISTER OF DEFENCE

j{kk ea=h

(SHRI MANOHAR PARRIKAR)

¼Jh euksgj ijhZdj½

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 429 FOR ANSWER ON 16.12.2016

- (a) The Indian Navy is a multi dimensional force with modern surface, subsurface and air assets for defending the national interest against potential adversaries. The modernization of the Indian Navy is an ongoing process, which is being undertaken keeping in view, inter-alia, the external security environment and emerging technologies.
- (b) & (c): The Landing Craft Utility (LCU) is an amphibious ship with the primary role to transport, deploy and recover troops and equipment from ship to shore and vice versa. The ship can also be deployed for peace time roles, search and rescue operations, humanitarian aid and disaster relief operations and for logistic support to Island territories. A total of 8 LCUs are being built indigenously at GRSE, Kolkata. The seventh ship of the LCU MK-IV class was launched on 24th November, 2016.

STARRED QUESTION NO.439

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

ARMY RECRUITMENT CENTRES

*439. SHRI VIKRAM USENDI: SHRI PRATAPRAO JADHAV:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the criteria for organizing recruitment rallies for recruiting soldiers in the Armed Forces;
- (b) whether the Government proposes to open new army recruitment and training centers in the country;
- (c) if so, the details thereof, State / UT-wise;
- (d) whether incidents of violence have been reported from various parts during army recruitments rallies and if so, the details thereof; and
- (e) the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF DEFENCE

j{kk ea=h

(SHRI MANOHAR PARRIKAR)

¼Jh euksgj ijhZdj½

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 439 FOR ANSWER ON 16.12.2016

(a) The recruitment of Other Ranks (ORs) in the Armed Forces is based on merit and is open equally to every citizen of the country without discrimination on the basis of caste, creed, tribe or religion; provided the candidate meets the prescribed age, physical, medical and educational criteria. Service-wise details (Army, Navy and Air Force) are as under:-

Army:

Recruitment of Other Ranks (ORs) in Army is based on Recruitable Male Population (RMP) of a State/Union Territory. RMP is reckoned as 10% of the total eligible male population of the State/UT based on Census of India Report 2011. Vacancies for recruitment are distributed on the basis of Recruitable Male Population (RMP) of States/UTs. The policy is fair and provides equitable opportunity to eligible candidates from all States.

Recruitment in Army for ORs is done through recruitment rallies. Rallies are conducted after due deliberation, planning and detailed coordination with civil administration after ensuring that all basic amenities such as infrastructure and adequate police arrangements have been made by the civil administration.

'Online Application System' has been adopted since July, 2015. In this new recruitment system, all candidates can apply online and take part in recruitment activities through their respective Army Recruitment Office (ARO). In Online Application System, individual can apply online on the website of Recruiting Directorate www.joinindianarmy.nic.in for taking part in the rally covering the district to which he belongs.

Thus, in the new system, regulated number of candidates is called for at the rally on a given date, which ensures smooth conduct of rallies, reduces crowds and obviates recurrence of incidents of violence due to overcrowding.

Navy:

Recruitment of sailors in the Navy is carried out on All India basis on State wise merit of the eligible 'Recruitable Male Population', as per the number of vacancies available. The selection process consists of Written Examination, Physical Efficiency Test and Medical Examination. However, in certain locations where response is low, recruitment rallies are also conducted.

Air Force:

The selection of Airmen (ORs) is through a centralized system through centralized selection tests on All India basis in which Central Airmen Selection Board (CASB) assisted by 14 Airmen Selection Centres located in different parts of the country carry out recruitment. In addition, Recruitment Rallies are conducted in order to give opportunities to the youth hailing from remote / low response / borders / insurgency affected or hilly districts and island territories of the country. This helps in balanced representation of personnel in the Indian Air Force from different parts of the country.

(b) & (c): There is no proposal to open new Army recruitment centres and training centres in the country.

(d) & (e): No incidence of violence in the Army recruitments has been reported since introduction of Online Application System. As stated above, in the new system, regulated number of candidates are called to the rally on a given date, which ensures smooth conduct of rallies, reduces crowds and obviates recurrence of incidents of violence due to overcrowding.

UNSTARRED QUESTION NO.4831

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE AVIATION INDUSTRIES

4831. SHRI B. SENGUTTUVAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether there is any proposal pending with the Government to set up defence aviation industries across the country; and
- (b) if so, the details thereof, State / UT-wise including Tamil Nadu?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रारा यमं ी

(डा. सुभाष भामरे)

(a) & (b): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 4831 FOR ANSWER ON 16.12.2016

Hindustan Aeronautics Limited (HAL) has planned to set up a greenfield helicopter production facility at Tumakuru near Bengaluru, Karnataka. So, far 54 industrial licenses (ILs) have been issues to Indian private companies for manufacture of aviation items such as aircrafts, Unmanned Aerial Vehicles (UAVs), lighter-than-air-vehicles, remotely piloted vehicles, parts and accessories for aircraft, air flights, airframes sets, landing gears and related equipment etc.

2. The state-wise list of ILs issued is as follows:

S. No.	State	No. of ILs
1.	Himachal Pradesh	1
2.	Uttar Pradesh	6
3.	Tamil Nadu	4
4.	Telangana	8
5.	Uttarakhand	1
6.	Haryana	5
7.	Karnataka	15
8.	Maharashtra	6
9.	Madhya Pradesh	1
10.	Rajasthan	1
11.	Gujarat	5
12.	Tamil Nadu & Madhya Pradesh (Combined)	1

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

UNSTARRED QUESTION NO.4833

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

ALLOTMENT OF LAND TO EX-SERVICEMEN

4833. SHRI TAMRADHWAJ SAHU:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- (a) whether land has been allotted to Ex-Servicemen and their families during the last three years and the current year; and
- (b) if so, the details thereof, State / UT-wise including Chhattisgarh?

A N S W E R TE (DR. SUBHASH BHAMRE)

MINISTER OF STATE

IN THE MINISTRY OF DEFENCE

र । रा यमं ी

(डा. सुभाष भामरे)

No information on allotment of land to Ex-servicemen and their (a) & (b): families is maintained, as the subject matter comes under the purview of the State Governments / UT Administrations. The Department of Ex-Servicemen Welfare, Ministry of Defence has no role in this regard.

UNSTARRED QUESTION NO.4839

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

TRANSFER OF LAND

4839. SHRI C.N. JAYADEVAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government proposes to hand over 7.5 acres of land belonging to the Air Force Station, Thiruvananthapuram to BrahMos Aerospace Limited; and
- if so, the details thereof and the reasons therefor? (b)

MINISTER OF STATE

A N S W E R
TE (DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

र । रा यमं ी

(डा. सुभाष भामरे)

(a) & (b): Ministry of Defence has accorded working permission on 25.01.2011 to Defence Research and Development Organisation (DRDO) for commencement of construction work for the integration complex of BrahMos Aerospace on 7.15 acres of defence land at KEW Complex, Air Force Station, Thiruvananthapuram.

UNSTARRED QUESTION NO.4842

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

RECRUITMENT FOR CIVILIAN POSTS IN GRRC

4842. SHRI MANSHANKAR NINAMA: SHRI BHARAT SINGH:

Will the Minister of DEFENCE j{kk ea=h

be pleased to refer to reply given to Unstarred Question No. 4537 dated 12 August, 2016 regarding Recruitment of Civilian Posts in GRRC and state:

- (a) whether cases of corruption and arrests of officers and officials serving in Garhwal Rifles Regimental Centre (GRRC), Lansdowne have come to the notice of the Government;
- (b) if so, the details thereof:
- (c) whether the GRRC has conducted a skill test in shorthand as mandated under the Recruitment Rules, which was not held in March, 2016; and
- (d) if so, the details thereof and the result of the same?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

- (a) & (b): Yes, Madam. An official of Garhwal Rifles Regimental Centre (GRRC) was arrested by CBI officials on the charge of demanding and accepting a bribe from another official of GRRC for adjusting some amount against his Sixth Pay Commission arrears. The individual was immediately put under suspension and is still under CBI custody.
- (c) & (d): The shorthand test was conducted as per the existing Recruitment Rules on 7th October, 2016. Fresh Call letters were sent to all the 17 candidates who had initially appeared in the written test. A total of 12 candidates appeared and none of them qualified in the skill test. Accordingly, the vacancies of Steno, Grade-II at the GRRC could not be filled.

UNSTARRED QUESTION NO.4843

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

PLANT OF BHARAT ELECTRONICS LIMITED

4843. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether Bharat Electronics Limited has proposed to set up a plant at Nimmakuru village in Andhra Pradesh to make IR seekers, night vision devices and thermal imaging cameras;
- (b) if so, the details thereof including the steps taken by the Government to expedite the process of setting up of the said plant; and
- (c) the expected employment to be provided to the locals through the said project?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE र र र यमं ी (डा. सुभाष भामरे)

- (a) Yes, Madam.
- (b) Bharat Electronics Limited (BEL) is in the process of setting up a new factory at Nimmakuru Village in Andhra Pradesh as part of the expansion of the existing unit of BEL Machilipatnam unit. The foundation stone for setting up the new factory was laid on 19th September, 2016. Construction work is under progress.
- (c) It is expected that the new production facility in Nimmakuru village is likely to generate employment for around 500 local population, directly and indirectly.

UNSTARRED QUESTION NO.4844

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

CONSTRUCTION AROUND ORDNANCE DEPOTS

4844. SHRI PARVESH SAHIB SINGH:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has recently changed its policy towards construction around the ordnance depots;
- (b) if so, the details thereof;
- (c) whether the Government has taken relevant security measures and implications into account before making the said move; and
- (d) if so, the details thereof?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE र र र यमं ी (डा. स्भाष भामरे)

(a) & (b): Ministry of defence has amended its guidelines dated 18.05.2011 for issuance of No Objection Certificate for building constructions in the vicinity of Defence Establishment including Ordnance Depots on 21.10.2016. As per the revised guidelines, the security restrictions in respect of defence establishments / installations located at 193 stations shall apply up to 10 mtrs only from the outer wall of such establishments / installations. Further, in respect of 149 stations located in the State of Jammu & Kashmir, the restrictions shall apply up to 100 mtrs from the outer wall of such defence establishments / installations. However, the security restriction in respect of rest of the military station will remain same as per Ministry of Defence guidelines dated 18.05.2011.

(c) & (d): The revised guidelines have been issued after due consultations and taking into account security implications vis-à-vis interest of people whose lands fall in the area of security distance around the defence establishments.

UNSTARRED QUESTION NO.4858

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

NAVAL ACCIDENTS

4858. SHRI VENKATESH BABU T.G.:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether an Indian Navy missile warship recently met with a freak accident inside naval harbor, Mumbai causing heavy damage and making it operationally unworthy;
- (b) if so, the details thereof and the number of such incidents reported during the last three years, year-wise;
- (c) whether any probe is ordered over the accidents; and
- (d) if so, the details thereof and the steps taken to protect the expensive national assets?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE र । रा यमं ो (डा. सुभाष भामरे)

(a) & (b): INS Betwa, a frigate, met with an accident on 5th December, 2016. During undocking, the ship tipped over to her Port side and is presently resting on the dock floor. The extent of damage has not yet been ascertained and would be determined after up-righting the ship. No other incident of this kind has occurred in the last three years.

(c) & (d): A Board of Inquiry has been set up to investigate the incident. To protect its assets, the Indian Navy Safety Organisation was set up in October 2012. At the apex level, the organization comprises Safety Class Authorities (SCAs) who are responsible for analysing incidents and accidents, reviewing safety regulations and procedures, issuing policy directives and conducting safety assessment during the Operational Readiness Assessment.

UNSTARRED QUESTION NO.4875

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

COAST GUARD STATIONS

4875. DR. K. KAMARAJ:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the details of Coast Guard stations operating in the country at present, State / UT-wise;
- (b) whether the Government proposes to undertake modernization and other measures for strengthening of the Coast Guard; and
- (c) if so, the details thereof indicating expansion plan of the Indian Coast Guard in coastal areas of Tamil Nadu along with the funds allocated / proposed for the purpose during the last three years?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE रारायमी (डा. सुभाष भामरे)

- (a) List of Coast Guard stations in the country is attached at Annexure-I.
- (b) & (c): Modernisation of Coast Guard units including assets and equipments is an ongoing process based on requirement for which adequate funds are provided. Coast Guard envisages surface platforms to grow from the present strength of 125 to 150 by 2018. Similarly, aircraft strength is expected to grow from the present 62 to 100 by 2020. These ships & aircraft will be based at Coast Guard Stations, including Coast Guard stations operating from Tamil Nadu. Funds allocated for the purpose during the last three years to Regional Headquarters, Chennai are as under:

Year	Funds allocated (Rs. in crore)
2015-16	177.31
2014-15	154.54
2013-14	109.61

ANNEXURE-I REFERRED IN THE REPLY GIVEN IN PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 4875 FOR ANSWER ON 16.12.2016

State / UT	Station
Delhi	Delhi
Gujarat	Gandhinagar
	Porbandar
	Okha
	Jakhau
	Vadinar
	Veraval
	Mundra
	Pipavav
Maharashtra	Mumbai
	Murud Janjira
	Ratnagiri
	Dahanu
Goa	Goa
Karnataka	New Mangalore
	Karwar
Kerala	Kochi
	Vizhinjam
	Beypore
Lakshadweep & Minicoy	Kavaratti
	Minicoy
	Androth
Tamil Nadu	Chennai
	Mandapam
	Tuticorin
Puducherry	Puducherry
	Karaikal
	2/

Andhra Pradesh	Vizag
	Kakinada
	Krishnapatnam
	Nizampatnam
Odhisha	Paradip
	Gopalpur
West Bengal	Haldia
	Kolkata
	Frazerganj
Andaman & Nicobar	Port Blair
	Diglipur
	Campbell Bay
	Hutbay
	Mayabunder
	Kamorta
Total:-	42 Coast Guard Stations

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEFENCE RESEARCH & DEVELOPMENT ORGANISATION LOK SABHA

UNSTARRED QUESTION NO.4890

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

PROJECTS OF DRDO

4890. SHRI RAJENDRA AGRAWAL:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the total number of projects that have been abandoned by the Defence Research and Development Organisation (DRDO) during the last three years and the current year;
- (b) the reasons for abandoning such projects; and
- (c) the total amount of expenses that had been incurred in these closed / abandoned projects, project-wise?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

(a) to (c): The following five projects that have been short closed/abandoned by the Defence Research and Development Organisation (DRDO) during the last three years and the current year. The project-wise details are given below:

Project-1: Missile Mass Properties Measurement System:

Sanctioned Cost: Rs 10.00 Cr Expenditure : Rs 5.7779 Cr

Reasons for abandoning/short closure: Monitoring Committee recommended short closure due to uncertainty of importing/realizing a critical component viz. air bearing.

<u>Project-2</u>: <u>Development of Four Stroke Horizontally Opposed Four Cylinder</u> Engine for UAV:

Sanctioned Cost: Rs 45.80Cr Expenditure : Rs 2.7617 Cr

Reasons for abandoning / short closure: Change in User requirements.

<u>Project-3</u>: <u>Fabrication of Fifty Five Numbers of Sudershan Mark-I Kits for Evaluation Trials:</u>

Sanctioned Cost: Rs 85.13Cr Expenditure : Rs 11.34 Cr

Reasons for abandoning/short closure: Change in User requirements.

Project-4: Multi Mission Radar:

Sanctioned Cost: Rs 193.44Cr Expenditure : Rs 6.6033 Cr

(Outstanding commitments of Rs.3.9773 Cr transferred to Project 'QRSAM').

Reasons for abandoning/short closure: Activities subsumed to Project QR-

SAM.

Project-5: Semantic Service Oriented Architecture:

Sanctioned Cost: Rs 4.90Cr Expenditure: Rs 0.1856 Cr

Reasons for abandoning/short closure: Project reformulated with a revised scope and comprehensive definition. A new project Multi-Agent Robotics System (MARS) taken thereafter.

UNSTARRED QUESTION NO.4896

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

ORDNANCE FACTORY

4896. DR. RAVINDRA KUMAR RAY:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether an ordnance factory which was to be established in between Giridih and Kodrama in Jharkhand, has been transferred to some other place;
- (b) if so, the details thereof and the reasons for changing the location of the said factory
- (c) whether the Government proposes to establish factory in Jharkhand; and
- (d) if so, the details thereof?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

- (a) There was no proposal to establish ordnance factory between Giridih and Koderma in Jharkhand.
- (b) Does not arise.
- (c) & (d): Presently no such proposal is under consideration of the government.

UNSTARRED QUESTION NO.4898

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

TRAINING COURSES IN IAF

4898. SHRI RAVNEET SINGH:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether to counter sub-conventional threats to bases, the Indian Air Force (IAF) have instituted several security measures and if so, the details thereof;
- (b) whether new training courses in IAF are being conducted with increased security training consciousness, physical fitness and combat efficiency of the personnel; and
- (c) if so, the details thereof?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

(a) to (c): Indian Air Force has instituted various security measures to counter the sub-conventional threats to its bases. New courses are being conducted for advanced training to air warriors on combat and weapon training skills and counter terrorism operations.

UNSTARRED QUESTION NO.4906

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

MILITARY RE-ORGANISATION OF CHINA

4906. SHRI M.K. RAGHAVAN:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- whether the Government has taken note of military re-organisation undertaken by China recently and if so, the details thereof;
- (b) whether the Government is adopting a more sophisticated positioning by withdrawing from conventional warfare with concentrating of Nuclear and other related fields for future; and
- if so, the details thereof? (c)

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

र । रा यमं ी

(डा. सुभाष भामरे)

The Government is aware of military re-organisation undertaken (a) to (c): by China. Government keeps a constant watch on all developments in our neighbourhood having bearing on national security and takes all necessary measures to safeguard it.

UNSTARRED QUESTION NO.4908

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE PRODUCTION BY MSME

4908. SHRI RAHUL SHEWALE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government proposes to increase the participation of Micro, Small and Medium Enterprises (MSMEs) in the defence sector of the country;
- (b) if so, the details thereof including the areas of defence sector wherein the MSMEs can contribute;
- (c) whether MSMEs of the country have the potential or are in a position to meet the requirements / procurements being made by the defence sector in the country in a substantial manner;
- (d) if so, the details thereof along with the action plan prepared / chalked out by the Government to meet the defence requirements indigenously through MSMEs; and
- (e) the steps taken / proposed to be taken by the Government for ensuring aggressive presence of indigenous MSMEs in defence manufacturing?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रारा यमं ी

(डा. सुभाष भामरे)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 4908 FOR ANSER ON 16.12.2016

- 1. The Defence Production Policy aims at achieving substantive selfreliance in the design, development and production of equipment, weapon systems, platforms required for defence through several measures which, inter alia include enhancing the potential of SMEs in indigenisation.
- 2. The preamble to the Defence Procurement Procedure (DPP) 2016, specifically mentions that enhancing the role of Micro, Small and Medium Enterprises (MSMEs) in the Defence Sector is one of the defining features of DPP. Following specific provisions have been introduced in DPP-2016 that would increase the participation of MSMEs in the defence sector:
 - 2.1. In the 'Make' category of capital acquisition, Government funded projects with estimated cost of prototype development phase not exceeding Rs 10 crore and Industry funded projects with estimated cost of prototype development phase not exceeding Rs. 3 crore are reserved for MSMEs.
 - 2.2. In addition, it has been mandated to involve MSME associations while carrying out feasibility studies for 'Make' projects. MSMEs have also been granted relaxation in the registration and profitability criteria for consideration as eligible "Indian Vendor" for participation in the 'Make' projects.
 - 2.3. In the discharge of offset obligations, a multiplier of 1.50 is permitted where MSMEs are Indian Offset Partners (IOPs).
- 3. Government of India has notified the Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 under which a minimum of 20% of the total annual procurement is made mandatory from Micro & Small Enterprises by Central Ministries / Departments / Public Sector Undertakings w.e.f. 1st April 2015.

- 3.1. The aforesaid policy mandates that all the Micro and Small Enterprises registered with bodies designated/ specified by Ministry of MSME or having the Udyog Aadhaar Memorandum (UAM) will be issued tender set free of cost and exempted from payment of Earnest money, and will also be allowed to bring down their price to L1 level provided it has bid in the price band of L1+15%, by the Central Ministries / Departments / Central Public Sector Undertakings. In addition, 358 items are reserved for exclusive procurement from MSEs.
- 3.2. Additionally, Ministry of MSME has issued a circular dated 10 Mar 2016 which mandated that relaxation may be given by Central Ministries / Departments / Central Public Sector Undertakings in prior experience / prior turnover criteria to MSEs.
- 4. The capability and viability of the defence and aerospace industry is built on the strength of supply chains, in which the MSMEs are intricately intertwined. There are substantially large number of MSMEs across the country supplying components and sub-assemblies and systems to the Defence Public Sector Undertakings, Ordnance Factories, Defence Research and Development Organisation and private industries.
- 5. Ministry of Defence regularly conduct conferences and discussions through Annual seminars with an aim to strengthen long term plans and industry capability in defence procurement. Regular interaction with interested vendors / indigenous developers, including MSME units, through collegiate mechanism of procurement committee and pre-bid meetings are scheduled for clarification on various aspects of the procurement process.

UNSTARRED QUESTION NO.4914

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

CRASH OF HELICOPTERS

4914. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of DEFENCE $j\{kk ea=h\}$ be pleased to state:

- whether incidents of crash of helicopters due to failure of radar network during the last three years have been reported;
- if so, the details thereof; and (b)
- the corrective measures taken by the Government thereon? (c)

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

No, Madam. (a)

(b) & (c): Do not arise.

UNSTARRED QUESTION NO.4915

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE EQUIPMENT

4915. DR. KULAMANI SAMAL: SHRI PRAHLAD SINGH PATEL:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether India has developed adequate capabilities to produce and export arms, ammunition and other defence products and if so, the details thereof;
- (b) whether the Government proposes to export defence equipment / materials and if so, the details thereof;
- (c) the estimated profit likely to be earned by exporting defence equipment to foreign countries:
- (d) whether the Government is providing training to defence personnel of foreign countries in the country; and
- (e) if so, the details thereof including the number of defence personnel trained during the last three years and current year?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 4915 FOR ANSWER ON 16.12.2016

During the last three years Indian companies both in public and private sector have exported various defence products to several countries. The major defence products exported include Patrol Vessels, Helicopters & their spares, Sonars & Radars, Avionics, Radar Warning Receivers (RWR), Small Arms, Small Caliber Ammunition, Grenades, Telecommunication equipments etc. Details of defence export based on export by Defence Public Sector Undertakings (DPSUs) / Ordnance Factory Board (OFB) and the No Objection Certificates (NOCs) issued to private sector companies by Department of Defence Production (DDP) during the last three years is as under:-

Year	Value of Export	No. of NOCs
	(Rs. in crores)	
2013-14	1153.35	39
2014-15	1940.64	42
2015-16	2059.18	241

- 2. Since export is undertaken by the companies / production units in public and private sector, the data related to profits earned through export is not maintained in the Government.
- 3. A number of training programs are organized for or attended by defence personnel of friendly foreign countries. These are conducted at various training institutions of the Armed Forces including National Defence Academy, Indian Military Academy, National Defence College etc. The number of officers trained during the last three years and the current year is as under:

SI. No.	Training Year (July to June)	Foreign Defence Personnel trained
1.	2013-14	3515
2.	2014-15	3532
3.	2015-16	3810
4.	2016-17	428

UNSTARRED QUESTION NO.4922

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE SHIPYARDS

4922. SHRI K.N. RAMACHANDRAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the current ship building capability of defence shipyards meets the requirements of the Indian Navy;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has taken initiatives to modernize these shipyards; and
- (d) if so, the details thereof including the funds allocated for the purpose during the last two years and the current year?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

र । रा यमं ी

(डा. स्भाष भामरे)

(a) & (b): Yes, Madam. Defence Shipyards have capability of manufacturing frontline warships like destroyers, frigates, corvettes including auxiliaries like fleet tankers, fast attacks crafts, landing craft utilities, mine counter measure vessels, offshore patrol vessels, etc. Cochin Shipyard Limited, under administrative control of Ministry of Shipping is building the Aircraft carrier for Indian Navy.

(c) & (d): Yes, Madam. Government has taken several initiatives to modernize these shipyards. The details of some of the initiatives are as under:-

Mazagaon Dock Limited (MDL): MDL has successfully completed Mazdock Modernisation Program (MMP), which included creation of facilities like New Wet Basin, Module Workshop, heavy duty Goliath Crane, Cradle Assembly Shop etc. In addition new Submarine Assembly Workshop has been developed as a second line for Submarine in 2014-15 and 2015-16, Rs.75.80 Crore and Rs. 38.99 Crore respectively were allocated for this purpose. Rs. 9.84 crore has been spent upto 30.11.2016 in 2016-17.

Garden Reach Shipbuilders & Engineers Limited (GRSE): GRSE modernization project was completed in 2013 at a total cost of Rs. 606 Crore. The important facilities created under this modernization phase include Dry Dock (10000 Ton capacity), inclined Berth (4500 ton capacity), Module Hall, 250 Ton Goliath Crane, Electrical Substation, Paint Cell etc.

Goa Shipyard Limited (GSL): GSL has undertaken infrastructure modernization programme at an outlay of around Rs. 1300 Crore. It has four phases. Phase 1, 2 & 3A have since been completed. Work for balance phases (phase 3B & 4) is in progress. Rs. 212 Crore was provided for the above modernization in 2014-15 and 2015-16.

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEFENCE RESEARCH & DEVELOPMENT ORGANISATION LOK SABHA

UNSTARRED QUESTION NO.4924

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

BRAHMOS SUPERSONIC CRUISE MISSILES

4924. SHRI R. PARTHIPAN: SHRI B. SENGUTTUVAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether India admission into Missile Technology Control Regime has allowed it access to the missile technology that enables manufacture of missiles having a range of more than 300 KMs and if so, the details thereof;
- (b) whether any agreement to enhance the range of Brahmos supersonic cruise missiles from the existing 300 KMs to 600 KMs was executed between India and Russia and if so, the details thereof; and
- (c) whether the extension of range would increase the stand-off capability of the precision guided Brahmos missiles and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

र । रा यमं ी

(डा. सुभाष भामरे)

(a) to (c): Yes, Madam. Subsequent to the India joining Missile Technology Control Regime (MTCR), Russia and India have agreed to extend the range of Brahmos supersonic cruise missile beyond 300 km. The proposal for undertaking joint technical development work for extending range beyond 300 kms has been executed between India & Russia.

UNSTARRED QUESTION NO.4939

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE PERSONNEL ON PEACE KEEPING MISSION

4939. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether defence personnel of all three services are sent in different countries for peace keeping mission;
- (b) if so, the details thereof; and
- (c) the criteria for selection of defence personnel for the peace keeping mission?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE र र र यमं रे (डा. सुभाष भामरे)

(a) & (b): Defence personnel of all the three Services are deployed in UN Peacekeeping Missions. Presently, 6915 Defence personnel are deployed in various United Nations Peacekeeping Missions. The details are as under:-

S. No.	Services	No. of personnel
1.	Army	6909
2.	Air Force	04
3.	Navy	02
	Total	6915

(c) The composition and criteria for selection of personnel as part of contingents for UN Missions is guided by United Nations guidelines on the subject and mission specific requirements. The criteria for selection of Staff Officer and Military Observer are based on specific requirement of the assignment and demonstrated performance as reflected in the Confidential Reports of the individual officer.

LOK SABHA

UNSTARRED QUESTION NO.4947

TO BE ANSWERED ON THE 16TH DECEMBER. 2016

SHORTAGE OF EMPLOYEES AND OFFICERS IN COAST GUARD

4947. SHRI MANSUKHBHAI DHANJIBHAI VASAVA: SHRI PRATAPRAO JADHAV:

Will the Minister of DEFENCE $j\{kk ea=h\}$ be pleased to state:

- (a) whether there is shortage of employees and officers in the Indian Coast Guard;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to meet the shortages?

MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

- (a) & (b): In an expanding organization like Indian Coast Guard, recruitment of Officers and Enrolled Personnel is an ongoing process. At present the borne strength of Indian Coast Guard is 12585, against the sanctioned strength of 15714. The remaining 3129 posts are vacant, which is 20% of the sanctioned strength. Post 26/11 Mumbai terrorist attack, Indian Coast Guard has witnessed rapid expansion and the induction / recruitment of manpower. The recruitment process has been fast tracked and approximately 130 Officers and 720 EPs are being recruited every year.
- (c) In order to tide over the existing manpower shortages, following additional actions have been initiated:
 - (i) The average intake post 26/11 has been 130 officers and 720 Enrolled Personnel per year which is almost 100% increase as compared to the period pre 26/11.
 - (ii) Re-employment of Indian Naval Short Service Commission officers.
 - (iii) Re-empoyment of Law Officers from Army.
 - (iv) Re-employment of Musician cadre sailors / jawans from Indian Navy / Army.
 - (v) Deputation of Motor Transport Drivers from Indian Army.
 - (vi) Revision of Manning Plan for optimizing combat readiness of all platforms.
 - (vii) Maintaining liaison with Staff Selection Commission for timely sponsoring of candidates / recruitment of Civilian employees and also filling up vacancies through direct recruitment process and through deputation.

UNSTARRED QUESTION NO.4956

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

MILITARY ESTABLISHMENTS

4956. DR. BHAGIRATH PRASAD:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether many military establishments are located in the towns having population more than five lakhs and if so, the details thereof;
- (b) whether the Government proposes to establish new military centres in the less populated areas and link it with the rail and road routes in the country to avoid loss of public property and lives of people in case of war; and
- (c) if so, the details thereof?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

र । रा यमं ी

(डा. सुभाष भामरे)

(a) to (c): Military Stations are established on the basis of various factors including strategic, operational and security requirements. Some of them are located in and around cities / towns having a population of more than five lakhs. The disclosure of details of their locations would not be in the interest of national security.

However, the following 19 Cantonments are located in and around cities / towns with population of more than five lakhs (as per 2011 Census):

1.	Agra
2.	Allahabad
3.	Bareilly
4.	Dehradun
5.	Jabalpur
6.	Kanpur
7.	Lucknow
8.	Meerut
9.	Varanasi
10.	Ahmedabad
11.	Ajmer
12.	Aurangabad
13.	Jhansi
14.	Pune
15.	Secunderabad / Hyderabad
16.	Amritsar
17.	Delhi
18.	Jalandhar
19.	Jammu.

UNSTARRED QUESTION NO.4958

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

MAKE IN INDIA IN DEFENCE SECTOR

4958. SHRI RAMSINH RATHWA:

Will the Minister of DEFENCE $j\{kk ea=h\}$ be pleased to state:

- whether any study has been conducted to find out the areas of opportunities and challenges in defence sector in achieving the objectives of :Make in Indiag
- if so, the details thereof; and (b)
- (c) whether Army Institute of Management of Technology has pitched for Make in Indiagin defence sector and if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH BHAMRE)

र । रा यमं ी

(डा. सुभाष भामरे)

(a) to (c): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 4958 FOR ANSWER ON 16.12.2016

(a) & (b): The Government has not conducted any study to find out the areas of opportunities and challenges in the defence sector in achieving the objectives of the scheme. However, the Government had set up a 'Committee of Experts in May 2015 for amendments to Defence Procurement Procedure (DPP) - 2013 including formulation of Policy Framework to facilitate 'Make in India'. Based on recommendations of the Committee, the new Defence Procurement Procedure (DPP) - 2016 has been promulgated for capital procurements and has come into effect from 1st April 2016. DPP-2016 has a focus on achieving the "Make in India" vision by according topmost priority to 'Buy Indian - IDDM (Indian Designed, Developed and Manufactured) and 'Buy (Indian)' categories. It also focuses on enhancement and rationalization of indigenous content. The 'Make' Procedure has been simplified with provisions for funding of 90% of development cost by the Government to Indian industry and reserving projects not exceeding development cost of Rs. 10 crores (Government funded) and Rs.3 crores (Industry funded) for MSMEs.

In addition to above, the Government has taken several policy initiatives in pursuance to 'Make in India' initiative, such as liberalization of FDI policy & Industrial Licensing policy, simplification of export procedures, streamlining of defence offset guidelines, creating level playing field for Indian private and public sector companies, thereby giving priority to indigenous weapons/equipment.

(c) The Army Institute of Management Technology which imparts education only to wards of all ranks of Army towards award of Masters in Business Administration(MBA), conducted a Seminar on "Make in India' in May 2015 as part of teaching curriculum.

UNSTARRED QUESTION NO.4961

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

REVIEW OF ORDNANCE FACTORIES

4961. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether any review has been made regarding the performance of ordnance factories by the Ordnance Factory Board;
- (b) if so, the details and the outcome thereof;
- (c) the steps taken by the Government for improving the performance of these ordnance factories;
- (d) whether the Government proposes to provide financial autonomy to them for expediting the decision making process by the ordnance factories; and
- (e) if so, the details thereof?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

(a) to (c): Yes, Madam. Performance of Ordnance Factories is being regularly reviewed by Ordnance Factory Board and the Ministry. Some of the major steps taken in this regard are as follows:

(i) Modernization of Ordnance Factories to keep pace with the latest technology and to maintain the production capacity in tandem with the requirement of Armed Forces. As compared to an expenditure of Rs. 2927 crore in the 11th Plan, already an expenditure of Rs. 4239 crore has been incurred during the first four year (2012-16) of the 12th Plan. In 2016-17, an expenditure of Rs. 116.67 crore is envisaged.

- (ii) To improve upon the production planning in Ordnance Factory Board (OFB), Army has started placing 5 years roll-on indents for ammunition items.
- (iii) Quality Audit Group (QAG) have been formed at 10 centres as an independent authority for giving impetus to and ensuring quality in Ordnance Factories.
- (iv) 13 Ordnance Development Centres (ODCs) with identified core technologies have been created to take up product development and improvement in core product areas.

(d) & (e): In order to provide greater autonomy and expedite decision making process, Ministry has delegated financial powers towards procurement of Stores and Plant & Machinery to Ordnance Factory Board.

UNSTARRED QUESTION NO.4978

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

SOLDIERS AT SIACHEN GLACIER

4978. SHRI KONDA VISHWESHWAR REDDY: SHRI KESINENI NANI:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether a number of soldiers deployed at Siachen Glacier have lost their lives and if so, the details thereof;
- (b) whether the cost of maintaining troop presence at the glacier is very high and if so, the details thereof indicating the strategic importance of the glacier; and
- (c) whether the Government has taken steps to resolve territorial disputes pertaining to Siachen glacier with Pakistan and if so, the details thereof?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

- (a) During the year 2016, 01 officer and 18 junior commissioner officers / other ranks have lost their lives in Siachen Glacier.
- (b) The Siachen Glacier was occupied by Indian Army in April 1984 to pre-empt the efforts of Pakistan to occupy the Glacier. The cost of maintaining troops there is necessary in national interest keeping in view the strategic importance of the Siachen Glacier.
- (c) Thirteen rounds of talks to resolve the Siachen issue have already taken place between Government of India and Pakistan led by respective Defence Secretaries. Indian Government has made it clear to Pakistan that the solution of Siachen Glacier is part of a larger issue to include Pakistan's continued support to terrorism in India.

UNSTARRED QUESTION NO.4988

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

EXPANSION OF PRODUCTION FACILITY OF BEL

4988. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government proposes to expand the production facility of Bharat Electronics Limitedøs (BEL) in Machilipatnam;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to expedite the process of expansion, proposed timeline for completion and the expected amount of employment and investment to be incurred in Machilipatnam?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

(a) to (c): Yes, Madam. Bharat Electronics Limited (BEL) is in the process of setting up a new factory at Nimmakuru village, located around 16 KM from the existing Machilipatnam unit in Krishna District of Andhra Pradesh, for the manufacture of advanced Night Vision Products. The proposed budget is around Rs. 270 crore. Foundation stone of the said factory was laid on 19th September, 2016. Construction work is under progress. The proposed timeline for completion of the project is in the financial year 2019-20. The new production facility is likely to generate employment for around 500 persons.

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEFENCE RESEARCH & DEVELOPMENT ORGANISATION

LOK SABHA

UNSTARRED QUESTION NO.4994

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

INDIGENOUSLY DEVELOPED SONARS

4994. SHRI C. MAHENDRAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has formally inducted four types of indigenously developed SONARS that will boost its underwater surveillance capability recently;
- (b) if so, the details thereof;
- (c) whether this will give fillip to India quest for self-reliance in this critical area of technology; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

(a) to (d): Yes, Madam. Defence Research and Development Organisation (DRDO) has developed many systems for Indian Navy. Some of the major systems are Heavy Weight Torpedo (Varunastra), Advanced Torpedo Defence System (Mareech), Multi Influence Ground Mines, etc. Recently, on 18th November 2016, Kochi based Naval Physical Oceanographic Laboratory

(NPOL) of DRDO, has handed over the following four naval systems to Indian Navy:-

- Abhay (Compact Hull-Mounted Sonar for Small Ships & Shallow Water Crafts): Induction of Abhay (by replacing the vintage Russian sonar) enables indigenous sonar system to be installed on small ships, thereby enhancing the ASW surveillance capability of the fleet to smaller vessel, like Shallows Water Crafts, Light Frigates & Patrol Vessels, which was hitherto limited to frigates and destroyers.
- É HUMSA-UG (Upgrade for the Hull-Mounted Sonar Array (HUMSA) Series of Sonar Systems for Ships): It enables smooth upgrade of the capabilities of the indigenously-developed legacy Sonar System HUMSA, by drastically minimizing the existing hardware and addressing technology obsolescence issues, which is currently operational on-board on 18 ships.
- MACS (Near-field Acoustic Characterization System (NACS) for Ship Sonars): It provides a simple and operationally efficient means to determine the frequency-dependent 3-D transmission and reception characteristics of the hull-mounted sonar aiding in the optimum performance and maintenance of the sonar.
- ÁIDSS (Advanced Indigenous Distress Sonar System (AIDSS) for Submarines): It is used to signal that a submarine is in distress and thereby enable quick rescue and salvage. It is a life-saving alarm system designed to transmit sonar signals of pre-designated frequency and pulse shape in an emergency situation, so as to attract the attention of Rescue Vessel in the vicinity.

The extent to which capability of the Indian Navy will get a boost with the induction of these systems are:

Three systems of Abhay are slated for installation on the Abhay Class of Ships. 7 systems of HUMSA-UG are proposed for installation on the Teg Class G- Class and R-Class ships. 4 systems of NACS are proposed for the Kolkata Class of Ships. 9 systems of AIDSS are planned for the Sindhu Class Submarines (EKM Submarines). Induction of these Systems will increase the underwater surveillance capability of Indian Naval ships. All these Systems are to be productionised in India.

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEFENCE RESEARCH & DEVELOPMENT ORGANISATION LOK SABHA

UNSTARRED QUESTION NO.5002

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

RESEARCH IN PRODUCTION OF FOOD FOR SOLDIERS

5002. KUMARI SHOBHA KARANDLAJE:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- whether the Defence Food Research Laboratory (DFRL) has made a research in production of protein food for the soldiers posted in remote and isolated parts of the country;
- (b) if so, the names of the various food products developed by DFRL during the last three years; and
- the details of various food production units of DFRL existing in various parts of the country as on date?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

र । रायमं ी

(डा. सुभाष भामरे)

- (a) & (b): Yes, Madam. Defence Food Research Laboratory (DFRL), Mysore based establishment of Defence Research and Development Organisation (DRDO) has developed various nutritious and protein-rich foods to cater the requirements of Service personnel deployed at high altitude and snow bound areas. The major protein food products developed by DFRL during the last three years are: Protein-rich bars; Energy-rich bars; Protein-rich instant Halwa-mix, Upma-mix; and Protein-rich Chapattis.
- (c) There is no as such food production unit in DRDO. However, after developing these products, production technologies have been transferred to various industries for bulk production.

UNSTARRED QUESTION NO.5004

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

FOOD PRODUCTS SUPPLIED TO ARMED FORCES

5004. SHRI C.S. PUTTA RAJU:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- whether defects have been detected in the test by Central Food Laboratory (CFL) of chocomalt products being supplied to the Armed Forces as they are not upto the standard and are potentially hazardous for the health of army personnel;
- (b) if so, the details thereof;
- whether the oil, soya and sodium including other chemicals / ingredients being used to preserve food for longer periods and used in malted milk food, which is being currently supplied to Indian Army are banned; and
- if so, the details thereof and the number of food items which were rejected by the Army in the last three years and the action taken against their manufacturers / suppliers?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

र । रा यमं ी

(डा. सुभाष भामरे)

- The consignment of food items including Chocomalt, not meeting (a) & (b): Defence Food Specifications (DFS) during testing by Composite Food Laboratories (CFL) are not accepted by Armed Forces. No potentially hazardous substances has been found in the lab tests carried out on samples of Chocomalt (Malted Milk Food) supplied to the Army.
- (c) & (d): The composition of Malted Milk Food is governed by DFS. Oil and Soya are not permitted as preservatives. Flavouring agents, emulsifying agents, Sodium Chloride, Sodium or Potassium bicarbonate, Minerals and vitamins are permissible ingredients, within limits specified by Food Safety and Standards Authority of India (FSSAI). No food item has been rejected in the last three years due to presence of banned substances.

UNSTARRED QUESTION NO.5005

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

REINSTATEMENT OF NAVAL PERSONNEL

5005. SHRI B. SENGUTTUVAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the total number of naval service personnel dismissed from service in the past three years for reason of espionage or for divulging classified information to unauthorised persons;
- (b) whether these naval personnel were proceeded against in a criminal trial or in court martial and if so, the details thereof; and
- (c) whether the large percentage of these naval personnel dismissed on charges of espionage have been ordered to be reinstated by the higher judiciary and if so, the details thereof?

A N S W E R
MINISTER OF STATE (DR. SUBHASH BHAMRE)
IN THE MINISTRY OF DEFENCE
रारायमी (डा. स्भाष भामरे)

- (a) No Naval service personnel were dismissed from service in the past three years for reason of espionage or for divulging classified information to unauthorized persons.
- (b) & (c): Do not arise.

UNSTARRED QUESTION NO.5006

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

LIGHT COMBAT AIRCRAFT, TEJAS

5006. SHRIMATI V. SATHYA BAMA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has set a deadline for the Hindustan Aeronautics Limited (HAL) to make the first upgraded Light Combat Aircraft (LCA), -Tejasø and if so, the details thereof;
- (b) whether HAL proposes to give upgraded twenty two indigenously manufactured LCA, Tejas to Indian Air Force by 2018 and if so, the details thereof; and
- (c) whether it is also true that the HAL has sought help from foreign company in this regard and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

HE MINISTRY OF DEFE

रारा यमं ी

(डा. स्भाष भामरे)

- (a) & (b): After Initial Operational Clearance (IOC) and Final Operational Clearance (FOC) of Light Combat Aircraft (LCA), Hindustan Aeronautics Limited (HAL) has planned to commence delivery of upgraded, LCA Tejas (MK 1A) from 2019-2020 onwards for which Operational Clearance (OC) / Certification has been planned by December, 2018.
- (c) HAL has not sought any help from foreign companies for LCA MK 1A. However, some of the Line Replaceable Units (LRUs) from foreign companies are planned for integration in the upgraded version.

UNSTARRED QUESTION NO.5010

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

BORDER ROADS ORGANISATION

5010. DR. SHASHI THAROOR:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Border Roads Organisation (BRO) is under-staffed, under-funded, ill-equipped and under performing operations affecting the road construction on the Indo-China Border;
- (b) if so, the details thereof;
- (c) the details of targets set for road construction by BRO during the last three years; and
- (d) the steps taken by the Government to increase the potential of the BRO and fast tracking the construction of crucial border roads?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

(a) & (b): There is some deficiency in Border Roads Organisation (BRO) regarding staff, budget and equipments, however, this deficiency has not affected the construction of ICBRs. Government has identified 73 roads as strategic Indo-China Border Roads (ICBR). Out of the 73 roads, 61 roads have been entrusted to BRO with a length of 3417 km. 22 roads of length 707.24 km are completed. There are certain delays in execution of road projects

mainly due to the following reasons:

- (i) Delay in Forest / Wildlife clearance.
- (ii) Hard rock stretches.
- (iii) Limited working season.
- (iv) Difficulties in availability of construction material.
- (v) Delay in land acquisition.
- (c) The revised completion schedule of 39 ICBRs is as under:
 - (i) 2016 5 Roads.
 - (ii) 2017 8 Roads.
 - (iii) 2018 12 Roads.
 - (iv) 2019 8 Roads.
 - (v) 2020 6 Roads.
- (d) Government has taken the following measures to expedite the pace of road projects:
 - (i) States of Sikkim, Arunachal Pradesh, Jammu & Kashmir, Himachal Pradesh and Tripura have constituted the Empowered Committee to resolve issues related to land acquisition, forest / wildlife clearance, allotment of quarries etc.
 - (ii) Outsourcing has been allowed to augment capacity of BRO.
 - (iii) Long Term Roll On Works Plan (LTROWP) and Long Term Equipment Plan (LTEP) have been approved.
 - (iv) Enhanced financial and administrative powers have been given to the executives of BRO.

UNSTARRED QUESTION NO.5018

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

DEFENCE CANTEEN

5018. SHRI N.K. PREMACHANDRAN:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- whether the Government has received complaints / reports regarding unit run canteen and redressal of grievances of unit run canteen employees, if so, the details thereof and the action taken thereon;
- whether the Government has received complaints / reports regarding the malpractices in the unit run canteen, if so, the details thereof and the action taken thereon;
- whether the Government proposes to introduce audit of unit run canteen, if so, the details thereof: and
- whether the Government proposes to introduce seventh pay commission benefit to (d) the employees of the unit run canteen and if so, the details thereof?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH BHAMRE)

र । रा यमं ी

(डा. सुभाष भामरे)

- 48th and 75th reports of PAC regarding Unit Run Canteen (URC) employees have been received. The action taken notes on the observations have been submitted to PAC.
- One specific complaint of irregularities relating to CSD Depot and URCs in Ahmedabad was received. The case has been handed over to CBI for investigation in August 2016.
- The guidelines for audit by C&AG in respect of Quantitative Discount (QD) of URCs have been issued in 2012. Also performance audit of 37 selected URCs have carried out by C&AG during 2015.
- URCs are purely private ventures and their employees are not employees of the Government. Therefore seventh pay commission recommendations are not applicable to them.

UNSTARRED QUESTION NO.5024

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

JAGUAR DARIN III AIRCRAFT

5024. SHRI J.J.T. NATTERJEE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the upgraded Jaguar Darin III twin seat aircraft has received Initial Operation Clearance (IOC) recently;
- (b) if so, the details thereof;
- (c) whether the upgraded aircraft incorporates new state-of-the art avionics system; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

- (a) & (b): Flight trials of upgraded Jaguar Darin III aircraft towards attaining Initial Operational Clearance have been successfully completed.
- (c) & (d): The upgraded aircraft incorporates new state-of-the art avionics system such as Architecture Mission Computer, Engine and Flight Instrument System (EFIS), Smart Multi-Functional Display glass cockpit, Advanced Radio Altimeter and Multi Mission Radar.

UNSTARRED QUESTION NO.5031

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

MODERN ARMS AND EQUIPMENT

5031. SHRI RAVNEET SINGH:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Armed forces have to depend on foreign countries for getting modern arms and equipment, despite the claims of self sufficiency in every field in the country;
- (b) if so, the details thereof;
- (c) whether the country has not achieved the desired success in the field of defence research and innovation as per the circumstances and the needs; and
- (d) if so, the details thereof and the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

(a) & (b): Procurement of defence equipment is undertaken from various domestic as well as foreign vendors, based on threat perceptions, operational challenges and technological changes and to keep the Armed Forces in a state of readiness to meet the entire spectrum of security challenges.

During the last two financial years, 73 contracts involving a value of Rs. 72,303.34 crore were signed with Indian vendors and 35 contracts involving a value of Rs. 40,433.47 crore were signed with foreign vendors for capital procurement of defence equipment.

(c) & (d): Defence Research and Development Organisation (DRDO) is primarily involved in design and development of strategic, complex and security sensitive systems in the fields of armaments, missiles, unmanned aerial vehicles, radars, electronic warfare systems, sonars, combat vehicles, combat aircraft, sensor etc for the Armed Forces as per their specific Qualitative Requirements. DRDO also interacts with public and private companies in technology development projects.

GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

UNSTARRED QUESTION NO.5035

TO BE ANSWERED ON THE 16^{TH} DECEMBER, 2016

ONE RANK ONE PENSION

5035. SHRI DINESH TRIVEDI:

Will the Minister of DEFENCE | | kk ea=h be pleased to state:

- (a) whether the Government has amended the definition of One Rank One Pension (OROP) for the Implementation of OROP; and
- if so, the details thereof and the reasons therefor? (b)

MINISTER OF STATE R

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

र ।रा यमं ी

(डा. सुभाष भामरे)

vide Defence No. (a) & (b): Government Ministry of letter 12(01)/2014/D(Pen/Pol)-Part-II, dated 07.11.2015 had issued orders for implementation of One Rank One Pension (OROP) for Defence Forces Personnel. As per order, it has been decided to implement "One Rank One Pension" (OROP) for the Ex-Servicemen with effect from 01.07.2014. OROP implies that uniform pension be paid to the Defence Forces Personnel retiring in the same rank with the same length of service, regardless of their date of retirement, which, implies bridging the gap between the rates of pension of current and past pensioners at periodic intervals i.e. every 5 years. So far, the Government has not made any amendment in the OROP order dated 07.11.2015.

UNSTARRED QUESTION NO.5043

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

ROAD CONSTRUCTION ACTIVITIES OF BRO

5043. SHRI CHANDRA PRAKASH JOSHI: SHRI SUMAN BALKA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the ongoing unrest in Kashmir valley has adversely affected the road construction activities undertaken by the Border Road Organisation (BRO);
- (b) if so, the details thereof, project-wise; and
- (c) the corrective measures taken by the Government in this regard?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

- (a) & (b): Yes, Madam. Certain road works undertaken by Project Beacon of Border Road Organisation (BRO) were affected due to unrest in the Kashmir valley. The details of roads on which works were affected are given below:
 - (i) Kisthwar-Sinthanpass-Anantnag (NH-244).
 - (ii) Srinagar-Sonamarg-Gumri (NH-1).
 - (iii) Srinagar-Baramulla-Uri (NH-1).
 - (iv) Hazibal-Z Gali Macchal.
 - (v) Chowkibal-Tangdhar-Chamkot (NH-70).
 - (vi) Bandipur-Gureiz.
 - (vii) Mohurra-Bazz.
- (c) In order to execute the works and keep the roads open, dedicated protection by Territorial Army (TA) Battalion was provided and wherever possible, the road construction activities were undertaken by BRO during night.

UNSTARRED QUESTION NO.5046

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

INFILTRATION OF TERRORISTS

5046. SHRI SUMAN BALKA:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Armed Forces eliminated terrorists on the Line of Control while trying to infiltrate in Naugam Sector and if so, the details thereof; and
- (b) whether material recovered from Naugam operation confirmed Pakistan connection and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. सुभाष भामरे)

(DR. SUBHASH BHAMRE)

(a) & (b): The information is being collected and will be laid on the Table of the House.

UNSTARRED QUESTION NO.5047

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

MAKE IN INDIA INITIATIVE

5047. SHRI RABINDRA KUMAR JENA: SHRI CHANDU LAL SAHU:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the details of enhancement in defence production and exports after implementation of Make in India initiative in the defence sector;
- (b) whether the Government has received any representation from Indian defence manufacturers or any company for reviewing certain clause of the Defence Procurement Procedure 2016; and
- (c) if so, the details thereof and the action taken by the Government thereon?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारा यमं ी

(डा. स्भाष भामरे)

(a) to (c): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 5047 FOR ANSWER ON 16.12.2016

After the launch of 'Make in India' initiative by the Government in September, 2014, so far, 116 Industrial Licenses have been issued for manufacture of various licensable defence items to Indian companies. The expenditure on purchase of defence equipment for the three services in the last two years and current financial year from the foreign vendors and Indian vendors is given below:

(Rs. in Crores)

	Total Procurement	Procurement from foreign vendors	Procurement from Indian vendors
2014-15	77986.32	29159.69	48826.63
2015-16	76178.80	26190.46	49988.34
2016-17	32073.18	9278.26	22794.92
(upto October, 2016)			

2. Detail of defence export based on export by Defence Public Sector Undertakings (DPSUs) / Ordnance Factory Board (OFB) and the No Objection Certificates (NOCs) issued to private sector companies by Department of

Defence Production (DDP) during the last three years is as under:

Total value of export	No. of NOCs issued
(Rs. in Crores)	
1153.35	39
1940.64	42
2059.18	241
	(Rs. in Crores) 1153.35 1940.64

3. The Government has received suggestions from Indian industry chambers for reviewing certain clauses of Defence Procurement Procedure (DPP) 2016. These suggestions include reduction in time from Request for Information (RFI) to procurement, assessment of combined financial and technical bids of the partners in consortium, Government to bear the development and prototype cost of the equipment offered in case of retraction of Request for Proposal (RFP), Purchase price preference for higher indigenous content, providing price indexation for Long Term Contracts due to high cost of capital and inflation vis-à-vis foreign original equipment manufacturer (OEM), fixing of timeline for inspection etc. All such suggestions are examined and considered by the Government while **Procurement Procedure** reviewing the Defence (DPP), which a continuous exercise.

UNSTARRED QUESTION NO.5048

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

NCC CADETS

5048. SHRIMATI RAMA DEVI:

SHRI RAM TAHAL CHOUDHARY:

SHRI ANTO ANTONY:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has any record regarding the number of the enrolled NCC cadets in the country;
- (b) if so, the details thereof, State / UT-wise;
- (c) whether the strength of NCC cadets is decreasing in the country and if so, the reasons therefor;
- (d) whether the present cadet strength is not enough to cater to the increasing demands from students to join NCC; and
- (e) if so, the details thereof and the steps being taken by the Government to enhance the cadet strength of NCC?

A N S W E R

MINISTER OF STATE

(DR. SUBHASH BHAMRE)

IN THE MINISTRY OF DEFENCE

रारायमी

(डा. सुभाष भामरे)

- (a) & (b): The State / UT-wise details of enrolled NCC cadet strength as on 30th September, 2016 is given in the Annexure.
- (c) No, Madam.
- (d) & (e): In order to cater to increasing demands from students to join NCC, the authorized cadet strength of NCC has been increased from 13 lakh to 15 lakh cadets in five phases @ 40,000 cadets in each phase.

ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (a) & (b) of LOK SABHA UNSTARRED QUESTION NO. 5048 FOR ANSWER ON 16.12.2016

ENROLLED NCC CADET STRENGTH AS ON 30.9.2016

SI. No.	States / UT	Enrolled Strength	
1.	Andhra Pradesh	66137	
2.	Telangana	48248	
3.	Bihar	56919	
4.	Jharkhand	23801	
5.	Delhi	37575	
6.	Gujarat	52322	
7.	Dadra & Nagar Haweli	350	
8.	Diu Daman	343	
9.	Jammu & Kashmir	20286	
10.	Karnataka	72458	
11.	Goa	3864	
12.	Kerala	74766	
13.	Lakshadweep	687	
14.	Maharashtra	94609	
15.	Madhya Pradesh	70575	
16.	Chhattisgarh	20002	
17.	Arunachal Pradesh	5998	
18.	Assam	43561	
19.	Manipur	8248	
20.	Meghalaya	5732	
21.	Mizoram	4968	
22.	Nagaland	9647	
23.	Tripura	5279	
24.	Odisha	53644	
25.	Punjab	55461	
26.	Haryana	34725	
27.	Himachal Pradesh	23731	
28.	Chandigarh	4926	
29.	Rajasthan	44674	
30.	Tamil Nadu	95126	
31.	Puducherry	3382	
32.	Andaman & Nicobar	1263	
33.	Uttar Pradesh	121805	
34.	Uttarakhand	29846	
35.	West Bengal	82546	
36.	Sikkim	3794	
	TOTAL	1281298	

UNSTARRED QUESTION NO.5056

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

BLACKLISTING POLICY IN DEFENCE SECTOR

5056. SHRI PARVESH SAHIB SINGH:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the blacklisting policy of the Government in the defence sector has led to a significant decline in the number of competitors, adversely affecting the biding process for the acquisition of various arms and equipment;
- (b) if so, the details thereof along with the details of the recent arms acquisitions where less than three bidders were involved;
- (c) whether the Government has proposed a change in the blacklisting policy; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रारा यमं ी

(डा. सुभाष भामरे)

(a) to (d): Ministry of Defence has promulgated guidelines for penalties in business dealings with entities, which have come into effect from 21.11.2016. These guidelines have been promulgated to ensure probity, transparency, propriety and compliance in the defence procurement process. The guidelines are also aimed at ensuring fairness, impartiality, rigour and correctness in dealings with entities, keeping in view the overall security interests of the country.

UNSTARRED QUESTION NO.5058

TO BE ANSWERED ON THE 16TH DECEMBER, 2016

SHORTAGE OF HELICOPTERS

5058. SHRIMATI K. MARAGATHAM:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether there is shortage of helicopters in the defence forces at present;
- (b) if so, the details thereof;
- (c) whether the defence forces would be requiring new helicopters in the next decade; and
- (d) if so, the details thereof and the corrective measures taken by the Government in this regard?

A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE रारायमी (डा. सुभाष भामरे)

(a) to (d): Mismatch between requirement and availability do sometimes occur which is continually addressed through procurements. Further, capacity building of defence forces including acquisition of new helicopters depend upon threat perception, strategic objectives and operational requirements of the defence forces. This is a continuous process.

However, details of shortage of helicopters and number of new helicopters required in the next decade cannot be divulged in the interest of national security.